

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2603
ANSWERED ON 16/03/2026

CREATION OF DESIGNATED PARKING SPACES IN MARKET AND COMMERCIAL AREAS

2603. DR. MEDHA VISHRAM KULKARNI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government has taken cognizance of increasing traffic congestion in urban cities due to lack of designated parking spaces in market and commercial areas;
- (b) whether any advisory or policy framework has been issued to States/UTs mandating provision of structured parking facilities in major market areas;
- (c) whether Government proposes to promote multi-level and underground parking infrastructure under Smart City or AMRUT initiatives; and
- (d) the details of funds allocated and utilised for development of parking infrastructure during the last three years, State-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a) to (d): As per 12th Schedule of the Constitution of India, urban planning including parking infrastructure and parking management is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. Parking demand varies with local factors such as economic profile, type of housing, and commercial activity; therefore, uniform national norms are not mandated and States/UTs prescribe parking requirements in their respective building bye-laws based on local conditions.

The Government of India has, however, issued policy frameworks, advisories and model guidelines from time to time for improving urban transport planning, parking management and transit integration. These include the Indian Roads Congress (IRC) - Guidelines for Parking facilities in urban areas, 2015; National Urban Transport Policy (NUTP), 2006; the Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines 2014; the Model Building Bye-Laws (MBBL), 2016; the Metro Rail Policy, 2017; and the National Transit Oriented Development (TOD) Policy, 2017. These documents provide broad guidance on parking management, parking norms for cities including market and commercial areas.

Smart Cities Mission (SCM) was launched on 25 June 2015. Under SCM as on 01.03.2026, a total of 74 projects worth ₹2,481 Crore relating to “Multi-level Parking” were taken up in 42 cities, out of which 63 projects worth ₹2,140 Crore have been completed and remaining 11 projects worth ₹341 Crore are at implementation stage.

Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country. Non-motorised Urban Transport is one of the thrust areas of the AMRUT Mission that includes provision of pedestrian, non-motorized and public transport facilities, cycle tracks, parking spaces etc. Under this sector, the purpose is to bring down traffic congestion & to reduce pollution by switching to public transport or constructing facilities for non-motorized transport (e.g. walking and cycling). Against the total plan size of ₹77,640 crore, ₹1,436 crore (2%) has been allocated under this sector. 348 projects worth ₹1,022.27 crore have been grounded, of which works worth ₹986.06 crore have been physically completed. Out of these, 09 multi-level parking related projects worth ₹75.64 crore have been grounded, and all 09 projects have been completed.

Funds under AMRUT are allocated/released to State/UTs and not sector wise. Under AMRUT, against Central share of ₹36,036 crore for projects, ₹34,901 crore have been released. However, ₹3,742.75 crore have been released during the last three financial years. Details of funds released during last three financial years under AMRUT is enclosed at ANNEXURE. Further, under the Scheme for Special Assistance to States for Capital Investment (SSASCI) 2024-25 – Urban Planning Reforms by Ministry of Finance, so far, 18 public parking projects in 8 States/UTs have been incentivized.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF UNSTARRED QUESTION NO. 2603 DUE FOR ANSWER IN THE RAJYA SABHA ON MARCH 16, 2026 REGARDING “CREATION OF DESIGNATED PARKING SPACES IN MARKET AND COMMERCIAL AREAS”

STATE WISE FUND RELEASED UNDER AMRUT DURING THE LAST THREE FINANCIAL YEARS

(Figure in ₹ crore)

#	State / UT	Committed CA	Financial Year			
			Till FY 2021-22	2022-23	2023-24	2024-25
1	Andaman and Nicobar Islands	10.82	10.81	0	0	0
2	Andhra Pradesh	1056.62	866.38	76.37	107.13	0
3	Arunachal Pradesh	126.22	99.32	0	0	17.37
4	Assam	591.42	252.87	258.84	0	0
5	Bihar	1164.8	1055.87	0	90.28	0
6	Chandigarh	54.09	53.25	0	0	0
7	Chhattisgarh	1009.74	969.12	0	0	0
8	Dadra & Nagar Haveli	10.82	10.59			
	Daman & Diu	18.03	3.6	0	0	14.43
9	Delhi	802.31	518.21	0	155.53	0
10	Goa	104.58	20.91	0	41.84	0
11	Gujarat	2069.96	1666.96	0	300	0
12	Haryana	764.51	736.97	0	9.43	0
13	Himachal Pradesh	274.07	269.06	0	0	0
14	Jammu & Kashmir	500.62	477.74	0	0	0
15	Ladakh	79.19	37.4	0	1.8	0
16	Jharkhand	566.17	551.69	0	0	0
17	Karnataka	2318.79	2258.85	0	0	0
18	Kerala	1161.2	945.85	0	207.23	0
19	Lakshadweep	3.61	2.25	0	0	0
20	Madhya Pradesh	2592.86	2497.05	0	0	0
21	Maharashtra	3534.08	3106.25	0	0	249.94
22	Manipur	162.28	162.28	0	0	0
23	Meghalaya	72.12	31.6	39.42	0	0
24	Mizoram	126.22	119.72	0	5.65	0
25	Nagaland	108.19	77.18	0	30.69	0
26	Odisha	796.97	785.23	0	0	0
27	Puducherry	64.91	44.09	19.66	0	0
28	Punjab	1204.47	985.9	0	204.87	0
29	Rajasthan	1541.95	1457.97	0	53.26	0
30	Sikkim	36.06	31.06	0	2.97	0
31	Tamil Nadu	4756.58	3797.29	0	828.95	0
32	Telangana	832.6	831.52	0	0	0
33	Tripura	133.43	132.47	0	0	0
34	Uttar Pradesh	4922.46	3853.61	566.88	460.21	0
35	Uttarakhand	533.72	531.91	0	0	0
36	West Bengal	1929.32	1905.39	0	0	0
Total		36035.79	31,158.22	961.17	2499.84	281.74